

**Hike in DU Fees**

\*473. SHRI MOHAN RAWALE :  
SHRI AJIT JOGI :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether several Delhi University colleges have resorted to an increase of fees under various heads, some of which have been introduced this year itself;

(b) if so, the details thereof;

(c) the reasons therefor;

(d) whether the move has been opposed by the public;

(e) if so, the reaction of the Government thereto;

(f) whether any relief against these enhanced fees is to be given to students from the weaker sections and reserved categories;

(g) if so, the details thereof; and

(h) if not, the reason therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI) : (a) to (h): According to the information furnished by the University of Delhi some colleges of the University have increased the charges like Development charge, Science charge, Sports charge, Maintenance charge, Students Union fund, etc., to improve the infrastructural facilities. A couple of colleges have, however, introduced a new charge also named Establishment fee to meet the additional cost of staff salary as a result of revision of their pay scales. There is no information on opposition of the fee hikes by the public. However, the charge on Establishment has been opposed by the students. The Delhi University authorities are also not in favour of charging any amount from the students for the purpose of payment of enhanced salaries of the staff and have taken up this issue with the concerned colleges. The colleges have agreed to review their decision and have assured that no amount of students' fund would be spent on salaries of the staff. The University has also made a request to the college that increase in the fee should be combined with more and more freeships and scholarships to alleviate the hardship of poor and deserving students.

**Counter Guarantees to Thermal Power Projects**

\*474. SHRI LAKSHMAN CHANDRA SETH : Will the Minister of POWER be pleased to state:

(a) whether the Government has given counter guarantees to M/s. Hinduja in connection with their Thermal Power Project;

(b) if so, the details thereof;

(c) whether the Government are also giving similar guarantees to the public sector undertakings; and

(d) if not, the reasons therefor?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM) : (a) to (d): The Government has recently approved extension of counter-guarantee in the case of the Visakhapatnam Thermal Power Project (1040 MW) of M/s. Hinduja National Power Company Limited (HNPC) in Andhra Pradesh through a revised procedure. It has, *inter-alia*, been decided that counter-guarantee will be given only for the event of termination and will be limited to the outstanding foreign debt only.

There are alternative security mechanisms for the central public sector undertakings in the power sector.

**Pension for Outstanding Sports Persons**

\*475 SHRI P. UPENDRA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have introduced a scheme of pension for the outstanding sports persons of the Olympian standard;

(b) the number of persons benefited under the system; and

(c) whether there is any proposal to increase the quantum of pension and the number of beneficiaries under the said scheme?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI) : (a) Yes, Sir, A plan scheme entitled 'Sports Fund for Pension to Meritorious Sports Persons' is being implemented by the Government. Under the scheme, pension is provided to the medalists in Olympic Games, World Cup, World Championship in Olympic and Asian Games disciplines